

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 618**  
**IB-1756/PB/2018**

**IA/1651/2020, IA/3585/2020, IA/3566/2020, IA/5646/2020,  
IA/1340/2022, IA/1297/2022, IA/1369/2024, Appeal  
(IBC)/44/ND /2023**

**IN THE MATTER OF:**  
**Mr. Jagat Pal Paliwal**

**...PETITIONER**

**Vs.**

**M/s. Jassum Procon Projects Pvt. Ltd.**

**...RESPONDENT**

**Section**  
**U/s 7 of IBC, 2016**

**Order delivered on 24.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor** :  
**For the Appellant**

:Adv. Avatar Singh in  
Appeal(IBC) /44/ND/2023.

**For the Liquidator**

:Adv. Abhishek Anand, Adv.  
Karan Kohli, Adv. Palak Kalra.

**For the IT Department**

:Mr. Shlok Chandra SSC  
alongwith Ms. Madhavi Shukla  
and Ms. Priya Sarkar JSC in IA  
1369/2024.

**For the Respondent/Corporate Debtor**

:Mr. Rahul Malhotra, Mr.  
Kaustubh Punj, Advs. for R-4 & 9  
in IA/1297/2022 and for R-1 in  
IA/3585/2020, IA/3566/2020.  
Mr. Pawas Kulshrestha, Adv and  
Parv Garg, Adv For R4 in IA 1340  
of 2022, R 1 in 5646 of 2020, R2  
in IA 3585 of 2020, R3 in IA 1651  
of 2020. Mr. Aditya Vashisth Adv.  
For Respondent No. 8 in IA 1297  
of 2022. Adv Puja Chaurasia for R  
1 in IA No. 1651/2020. Mr. Mudit  
Sharma Adv for Respondent no.  
14 in IA/3585.

## **ORDER**

### **IA/3585/2020**

Ld. Counsel on behalf of the Applicant/Liquidator is present. Ld. Counsel on behalf of the R-1 is present and submitted that they have filed their reply, however, their reply is not reflected on the e-portal. Ld. Counsel may approach the Registry and cure the defects so that the same is reflected on the e-portal. Ld. Counsel on behalf of the R-2 is present and their reply is reflected on e-portal. Ld. Counsel on behalf of the R-14 is present and sought time to file reply. Time prayed for is granted. None appears on behalf of the remaining Respondents. It is noticed that on the previous occasions also, no one had appeared on behalf of the remaining Respondents. They are set *ex parte*, list the matter on **03.09.2024**.

### **IA/3566/2020**

Ld. Counsel on behalf of the Applicant/Liquidator is present. Ld. Counsel on behalf of the R-1 is present and submitted that he will file his reply soon. Last opportunity is given to R-1 to file their reply within a period of ten days. List the matter on **03.09.2024**.

### **IA/5646/2020**

Ld. Counsel on behalf of the Applicant/Liquidator is present. Ld. Counsel on behalf of the R-1 is present and their reply is also reflected on the e-portal. Barring R-10 remaining Respondents were declared *ex parte* vide order dated 25.07.2023. Today, none appears on behalf of the R-10 and no

reply has been filed or, has been brought on record so far. Therefore R-10 is also set *ex parte*, list the matter on **03.09.2024**.

**IA/1297/2022**

Ld. Counsel on behalf of the Applicant/Liquidator is present. Ld. Counsel on behalf of R-6, R-8 and R-9- are present and their reply is also reflected on the e-portal. Ld. Counsel on behalf of the R-4 is present and submitted that they have filed their reply, however, their reply is not reflected on the e-portal. Ld. Counsel for R-4 may approach the Registry and cure the defects so that the same is reflected on the e-portal. Remaining Respondents have already been set *ex parte* vide order dated 08.05.2023, list the matter on **03.09.2024**.

**IA/1369/2024**

Ld. Counsel on behalf of the Applicant/Income Tax Department is present. Ld. Counsel on behalf of the Liquidator is present and sought time to file reply. Time prayed for is granted. List the matter on **03.09.2024**.

**Appeal(IBC)/44/ND/2023 & IA/1651/2020 & IA/1340/2022**

List these IAs also on **03.09.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**